

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**IA (Diary) No.616/2026  
in Petition No. 669/MP/2025**

Subject : Interlocutory Application on behalf of the Petitioner seeking urgent directions for preservation of the subject matter of the present Petition pending pronouncement of the order reserved by the Commission.

Petitioner : Avaada Energy Private Limited (AEPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **20.8.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abhishek Kumar, Advocate, AEPL  
Ms. Shubham Mudgil, Advocate, AEPL  
Shri Amit Ojha, AEPL  
Shri Ashish Anand, AEPL  
Shri Shubham Arya, Advocate, CTUIL  
Ms. Kaavya Madaan, Advocate, CTUIL

**Record of Proceedings**

The learned counsel for the Petitioner submitted that Petition No. 669/MP/2025, which has been filed challenging the action proposed/taken by CTUIL in relation to the 300 MW connectivity granted to the Petitioner at Koppal S/s, was heard at length by the Commission and, upon conclusion of the submissions of the parties, was reserved for orders in November, 2025. However, the Petitioner has recently become aware that CTUIL is proceeding with steps to reallocate/allot the connectivity forming the subject matter of the main Petition to third parties. Learned counsel submitted that the said subsequent development gives rise to immediate and serious apprehension that, unless the existing position is preserved pending pronouncement of the order by the Commission, third-party rights may be created in respect of the subject connectivity. In fact, a meeting for the reallocation of connectivity at the vacated terminal bay and margin is scheduled for 21.8.2026. Under these circumstances, the Petitioner has filed this IA praying for direction restraining CTUIL from creating third-party rights during the pendency of the Petition *qua* the 300 MW connectivity granted at Koppal S/s. The learned counsel further submitted that the Petitioner had also filed WP(C) No. 12141/2026 before the Hon'ble High Court of Delhi in this regard; however, the said Writ Petition has now been withdrawn.

2. Upon hearing the learned counsel for the Petitioner, the Commission directed that any reallocation/allotment of connectivity by CTUIL, which forms the subject matter of the main Petition, shall be subject to the final order to be passed in the main Petition. In view of this, IA (Diary) No. 616/2026 was disposed of.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

